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OAG/104

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Re: Consideration of defence
relief with affidavit by
the applicant.

Bauer

On 22.5.04

counter bid,
copy not sent.
for further orders.

h
2/6

Bauer

On 24.06.04

copy of order
prepared for counsel
for both sides

h
8/7/04

22.5.2004

By filing a case Application
Respondents have sought four
weeks' time to file counter to
O.A. Having heard Shri A.K.
Bose, Senior Standing Counsel,
time till 23.6.04 is allowed
for filing counter and the
matter be called on 24.6.04
for further orders.

M.A. filed for the purpose
is disposed of.

Vice-Chairman

Member (S)

Order dated 24.06.2004.

Heard learned Counsel
for both parties. The only
Prayer made in this O.A.
is for Payment of S.A.
Respondents have filed their
reply and copy of which
has been served to the
learned counsel for the
Applicant. Respondents have
annexed instructions for
Payment of Subsistence
Allowance enumerating therein

what can be deducted from the Subsistence Allowance and what could not have been deducted. Learned Counsel for the Applicant sought time to seek instruction regarding admissibility of the deductions made by the Respondents. We find that deductions made by Respondents is, *prima facie*, in conformity with the existing instructions on which reliance has been placed by the Respondents. However, it is made clear that the Applicant will be at liberty to bring to the notice of the Respondents, if any deductions made, are not in conformity with any instructions on the subject; then the Respondents will consider the same in accordance with Rules.

So far this OA is concerned, the same is disposed of without any order as to costs.

Member (T)

Member (A)